

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 4702
ANSWERED ON 31ST MARCH, 2022**

COMPENSATION TO FARMERS

4702. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has received any representations regarding inadequate compensation being paid to farmers for acquisition of land for Delhi Katra Expressway;

(b) if so, the reasons for not paying adequate compensation to the affected farmers; and

(c) the steps taken by the Government to resolve the issues and demands of the affected farmers?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) Yes Sir.

(b) & (c) The land for development of National Highways is acquired under Section 3 of the National Highways Act, 1956. The compensation for the land acquired is given under section 3G of the National Highways Act, 1956. The amount of compensation is determined in accordance with the First Schedule of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013. The rate and amount

of compensation is determined by the Competent Authority for Land Acquisition (CALA), who is an officer of the Revenue Department of the concerned State Government and is appointed by the Central Government on the recommendation of that State Government. The Ministry or its project implementing agencies have no role in determination of compensation for the land acquired for development of National Highways.
